Central Administrative Tribunal Principal Bench

RA No.101/2017 in TA No.14/2013

New Delhi, this the 9th day of May, 2017

Hon'ble Mr. Justice Permod Kohli, Chairman Hon'ble Mr. K. N. Shrivastava, Member (A)

Vishav Bandhu Gupta ... Applicant

Versus

Union of India & others

... Respondents

ORDER (in circulation)

Justice Permod Kohli, Chairman:

Existence of error apparent on the face of record is *sine qua non* for entertainment of the review petition.

- 2. We have perused the judgment under review as also the grounds of review. We do not find any error apparent on the face of record warranting interference in exercise of the review jurisdiction.
 - 3. The review application is accordingly rejected in circulation.

(K. N. Shrivastava) Member (A) (Justice Permod Kohli) Chairman

/as/